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11 Agrahayana, 1937 (Saka)

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[P.T.O.]

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Website : <http://rajyasabha.nic.in>
<http://parliamentofindia.nic.in>
E-mail : rsedit-e@sansad.nic.in

RAJYA SABHA

Wednesday, the 2nd December, 2015/11th Agrahayana, 1937 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

REFERENCES BY THE CHAIR

The victims of torrential rains in Tamil Nadu, Andhra Pradesh and other adjoining regions of the southern parts of the country, and the victims of terrorist attacks in several countries and of Russian plane which crashed over Egypt

MR. CHAIRMAN: Hon. Members, as you might be aware, more than 180 persons have reportedly lost their lives and several others were injured and many were displaced due to the torrential rains in Tamil Nadu, Andhra Pradesh and other adjoining regions of the southern parts of the country for the last more than fifteen days. The natural calamity caused immense damage to the houses, crops and infrastructure.

The loss of so many innocent lives, injury to the people and damage to the houses, crops and infrastructure is indeed sad and unfortunate.

The House joins me in expressing our heartfelt condolences and sympathy to the bereaved families and prays for the speedy recovery of the injured and rehabilitation of the displaced persons.

Hon. Members, the past few months have witnessed terrorist attacks in several countries including France, Beirut in Lebanon, Turkey, Baghdad in Iraq, Nigeria and Bangkok in Thailand between August to November, 2015 causing loss of innocent lives.

The terror attacks are an act of cowardice and an attack on liberal values, multiculturalism and individual liberties and deserve to be condemned in the strongest possible terms.

The House joins me in unequivocally condemning the terrorist attacks perpetrated by the terrorist outfits.

In another incident, 224 innocent lives were lost when a Russian plane crashed under tragic circumstances over Egypt on the 31st of October, 2015.

The loss of innocent lives in all these incidents is indeed tragic and unfortunate. The House joins me in expressing our heartfelt condolences and sympathies to the

bereaved families and prays for the speedy recovery of the injured. The people of India stand in solidarity with the Government and people of France, Turkey, Thailand, Nigeria, Iraq and Russia in their hour of grief.

I request Members to rise in their places and observe silence as a mark of respect to the memory of those who lost their lives in these tragic incidents.

(Hon. Members then stood in silence for one minute)

Felicitations to the Scientists, Engineers and Technicians of ISRO for the successful launch of Astrosat, GSAT-6 and GSAT-15

MR. CHAIRMAN: Hon. Members, the Indian Space Research Organisation (ISRO) successfully launched Astrosat, a Space Observatory on the 28th of September, 2015 from the Satish Dhawan Space Centre in Sriharikota in Andhra Pradesh, taking India into the group of countries that have space telescopes to study celestial objects and processes.

Two indigenously made communications satellites, GSAT-6 and GSAT-15, were also successfully launched on the 27th of August, 2015 and the 11th of November, 2015 respectively from the Satish Dhawan Space Centre in Sriharikota and Kourou in French Guyana in South America. These launches have added another significant milestone in the development of Indian space technology.

The credit for all these landmark achievements, undoubtedly, goes to our scientific community, particularly those working with ISRO.

On behalf of the entire House and on my own behalf, I congratulate the scientists, engineers and technicians, who were associated with these projects and do hope that they will continue to scale greater heights and make the country proud of their achievements.

LEAVE OF ABSENCE

MR. CHAIRMAN: I have to inform Members that a letter has been received from Haji Abdul Salam stating that he is unable to attend the sittings of the House in the current Session from 30th November to 14th December, 2015, due to the marriage of his daughter. He has, therefore, requested for grant of leave of absence from 30th November to 14th December, 2015, of the current (237th) Session of the Rajya Sabha.

Does he have the permission of the House for remaining absent from 30th November to 14th December, 2015, of the current (237th) Session of the Rajya Sabha?

(No Hon. Member dissented)

MR. CHAIRMAN: Permission to remain absent is granted.

PAPERS LAID ON THE TABLE

SECRETARY-GENERAL: Sir, I lay on the Table, a statement (in English and Hindi) showing the following Bills passed by the Houses of Parliament during the Two Hundred and Thirty Sixth Session of the Rajya Sabha and assented to by the President:

1. The Delhi High Court (Amendment) Bill, 2015.
2. The Appropriation (Railways) No. 3 Bill, 2015.
3. The Appropriation (No. 3) Bill, 2015.

[Placed in Library. See No. L.T. 4047/16/15]

(Mr. DEPUTY CHAIRMAN *in the Chair*)

Notifications of the Ministry of Labour and Employment

खान मंत्री तथा इस्पात मंत्री (श्री नरेंद्र सिंह तोमर) : महोदय, मैं श्री बंडारू दत्तात्रेय की ओर से निम्नलिखित पत्र सभा पटल पर रखता हूँ:

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Labour and Employment, under sub-section (6) of Section 26 of the Payment of Wages Act, 1936:—

- (1) G.S.R. 351 (E), dated the 1st May, 2015, publishing the Payment of Wages (Mines) (Amendment) Rules, 2015.
- (2) G.S.R. 352 (E), dated the 1st May, 2015, publishing the Payment of Wages (Air Transport Services) (Amendment) Rules, 2015.
- (3) G.S.R. 353 (E), dated the 1st May, 2015, publishing the Payment of Wages (Railways) (Amendment) Rules, 2015.

[Placed in Library. See No. L.T. 3240/16/15]

II. A copy (in Hindi) of the Ministry of Labour and Employment Notification No. G.S.R. 672 (E), dated the 1st September, 2015, publishing Corrigendum to Notification No. S.O. 351 (E), dated the 1st May, 2015, under sub-section (6) of Section 26 of the Payment of Wages Act, 1936.

[Placed in Library. See No. L.T. 3240/16/15]

Notification of the Ministry of Petroleum and Natural Gas

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): Sir, I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Petroleum and Natural Gas Notification No. S.O. 2097 (E), dated the 31st July, 2015, authorizing Reliance Industries Limited to use its domestically produced Liquefied Petroleum Gas for their own Parallel Marketing System requirement of up to ten thousand metric tonne per month subject to certain conditions. [Placed in Library. *See* No. L.T. 3207/16/15]

Notification of the Ministry of Personnel, Public Grievances and Pensions

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नकवी): महोदय, मैं डा. जितेंद्र सिंह की ओर से भारत के संविधान के अनुच्छेद 320 के खंड (5) के अधीन संघ लोक सेवा आयोग (परामर्श से छूट) संशोधन विनियम, 2015 को प्रकाशित करने वाली कार्मिक, लोक शिकायत और पेंशन मंत्रालय (कार्मिक और प्रशिक्षण विभाग) की अधिसूचना सं. सा.का.नि. 655 (अ), दिनांक 25 अगस्त, 2015 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ। [Placed in Library. *See* No. L.T. 3219/16/15]

I. Notifications of the Ministry of Commerce and Industry**II. Report and Accounts (2014-15) of the Indian Rubber Manufacturers' Research Association (IRMRA), Thane, Maharashtra and related papers**

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table:—

- I. (a) A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005, along with Statement of objects and reasons and Explanatory Memoranda:—

- (1) G.S.R. 564 (E), dated the 20th July, 2015, publishing the Special Economic Zones (Amendment) Rules, 2015.
- (2) G.S.R. 627 (E), dated the 12th August, 2015, publishing the Special Economic Zones (Second Amendment) Rules, 2015.

[Placed in Library. *See* No. L.T. 3249/16/15]

- (b) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification No. S.O. 2688 (E), dated the 1st October, 2015, publishing the Tea (Marketing) Control

(Second Amendment) Order, 2015, under sub-section (3) of Section 49 of the Tea Act, 1953. [Placed in Library. *See* No. L.T. 3208/16/15]

(c) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion) Notification No. G.S.R. 647 (E), dated the 20th August, 2015, publishing the Calcium Carbide (Amendment) Rules, 2015, under sub-section (4) of Section 29 of the Petroleum Act, 1934. [Placed in Library. *See* No. L.T. 3248/16/15]

(d) A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion) Notification No. G.S.R. 664 (E), dated the 26th August, 2015, publishing the Indian Boiler (Second Amendment) Regulations, 2015, under sub-section (2) of Section 28 of the Boilers Act, 1923.

[Placed in Library. *See* No. L.T. 3250/16/15]

II. A copy each (in English and Hindi) of the following papers:—

(a) Fifty-sixth Annual Report and Accounts of the Indian Rubber Manufacturers' Research Association (IRMRA), Thane, Maharashtra, for the year 2014-15, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

[Placed in Library. *See* No.L.T.3209/16/15]

Various Ordinances

THE MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): Sir, I lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy each (in English and Hindi) of the following Ordinances:—

(1) The Negotiable Instruments (Amendment) Second Ordinance, 2015 (No.7 of 2015), promulgated by the President on the 22nd of September, 2015.

[Placed in Library. *See* No. L.T. 3204/16/15]

(2) The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Ordinance, 2015 (No.8 of 2015), promulgated by the President on the 23rd of October, 2015.

[Placed in Library. *See* No. L.T. 3205/16/15]

(3) The Arbitration and Conciliation (Amendment) Ordinance, 2015 (No.9 of 2015), promulgated by the President on the 23rd of October, 2015.

[Placed in Library. *See* No. L.T. 3206/16/15]

Report (2013-14) of the National Disaster Management Authority (NDMA), New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): Sir, I lay on the Table —

- (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 70 of the Disaster Management Act, 2005:—
 - (a) Annual Report of the National Disaster Management Authority (NDMA), New Delhi, for the year 2013-14.
 - (b) Statement of Objectives and Reasons alongwith Statement of Explanatory Notes pertaining to the above-mentioned Report.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 3212/16/15]

STATEMENTS REGARDING ORDINANCES**Promulgation of Negotiable Instruments (Amendment)
Second Ordinance, 2015**

THE MINISTER OF FINANCE, THE MINISTER OF CORPORATE AFFAIRS AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Sir, I lay on the Table, a Statement (in English and Hindi) explaining the circumstances which had necessitated immediate legislation by promulgation of the Negotiable Instruments (Amendment) Second Ordinance, 2015.

[Placed in Library. *See* No. L.T. 3188/16/15]

**Promulgation of Commercial Courts, Commercial Division
and Commercial Appellate Division of
High Courts Ordinance, 2015**

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA) : Sir, I lay on the Table, a Statement (in English and Hindi) explaining the circumstances which had necessitated immediate legislation by promulgation of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Ordinance, 2015.

[Placed in Library. *See* No. L.T. 3221/16/15]

**PETITION PRAYING TO DEVELOP REAL TIME FORECASTING OF
FLOODS SO AS TO ISSUE TIMELY WARNING TO
THE AFFECTED PEOPLE**

SECRETARY-GENERAL: Sir, I report to the House, the receipt of a petition signed by Prof. Raj Kachroo, a resident of Gurgaon, praying to develop real time forecasting of floods so as to issue timely warning to the affected people.

**PETITION PRAYING TO EVOLVE AN EFFICIENT MECHANISM TO
CHECK EXORBITANT PRICES OF CARDIAC STENTS AND
OTHER MEDICAL DEVICES IN COUNTRY**

SHRI AVINASH RAI KHANNA (Punjab): Sir, I present to the House, a petition signed by Ms. Sulagna Chattopadhyay, a resident of New Delhi, praying to evolve an efficient mechanism to check the exorbitant prices of cardiac stents and other medical devices in the country.

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY
STANDING COMMITTEE ON TRANSPORT,
TOURISM AND CULTURE**

DR. KANWAR DEEP SINGH (West Bengal): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture:—

- (i) Two Hundred Twenty Fourth Report on the Merchant Shipping (Amendment) Bill, 2015;
- (ii) Two Hundred Twenty Fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Two Hundred and Eighteenth Report on the Demands for Grants (2015-16) of Ministry of Civil Aviation;
- (iii) Two Hundred Twenty Sixth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Two Hundred and Nineteenth Report on the Demands for Grants (2015-16) of Ministry of Culture;
- (iv) Two Hundred Twenty Seventh Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Two Hundred and Twentieth Report on the Demands for Grants (2015-16) of Ministry of Road Transport and Highways;

- (v) Two Hundred Twenty Eighth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Two Hundred and Twenty First Report on the Demands for Grants (2015-16) of Ministry of Shipping; and
- (vi) Two Hundred Twenty Ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Two Hundred and Twenty Second Report on the Demands for Grants (2015-16) of Ministry of Tourism.

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY
STANDING COMMITTEE ON CHEMICALS AND FERTILIZERS**

SHRI PALVAI GOVARDHAN REDDY (Telangana): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Action Taken Reports of the Department-related Parliamentary Standing Committee on Chemicals and Fertilizers (2015-16):—

- (i) Thirteenth Report on Action Taken by the Government on the recommendations contained in the Sixth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2015-16)' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals);
 - (ii) Fourteenth Report on Action Taken by the Government on the recommendations contained in the Seventh Report (Sixteenth Lok Sabha) on 'Demands for Grants (2015-16)' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals);
 - (iii) Fifteenth Report on Action Taken by the Government on the recommendations contained in the Fourth Report (Sixteenth Lok Sabha) on the subject 'Jan Aushadhi Scheme' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals); and
 - (iv) Sixteenth Report on Action Taken by the Government on the recommendations contained in the Fifth Report (Sixteenth Lok Sabha) on 'Demands for Grants (2015-16)' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
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**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY
STANDING COMMITTEE ON EXTERNAL AFFAIRS**

DR. KARAN SINGH (NCT of Delhi): Sir, I lay on the Table, a copy each (in English and Hindi) of the following *Reports of the Department-related Parliamentary Standing Committee on External Affairs (2015-16):—

- (i) Seventh Report on Action Taken by the Government on the observations/recommendations contained in the Third Report on 'Demands for Grants (2014-15)' of the Ministry of Overseas Indian Affairs;
- (ii) Eighth Report on Action Taken by the Government on the observations/recommendations contained in the Fourth Report on 'Demands for Grants (2014-15)' of the Ministry of External Affairs; and
- (iii) Ninth Report on Action Taken by the Government on the observations/recommendations contained in the Fifth Report on 'Demands for Grants (2015-16)' of the Ministry of Overseas Indian Affairs.

**POINT REGARDING JOINT COMMITTEE ON MP'S SALARY AND
ALLOWANCES AND ISSUE OF CASTE BASED DISCRIMINATION**

श्री नरेश अग्रवाल (उत्तर प्रदेश): सर, मेरा एक प्वाइंट ऑफ ऑर्डर है। ...(व्यवधान)...

श्री प्रमोद तिवारी (उत्तर प्रदेश): सर, मेरा भी प्वाइंट ऑफ ऑर्डर है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay. I will call you. ...(Interruptions)... Mr. Tiwari, please sit down. He said it first. Let me listen to him.

श्री नरेश अग्रवाल : सर, एमपीज़ से रिलेटेड सेलेरी, वेतन, भत्ते आदि पर दोनों हाउसेज़ की जो एक ज्वाइंट पार्लियामेंटरी कमेटी बनी है, मेरा प्वाइंट ऑफ ऑर्डर उसी पर है। श्रीमन्, उस कमेटी ने अपनी एक रिपोर्ट दी कि एमपीज़ की तनख्वाह, वेतन-भत्ते एवं पेंशन कितनी होनी चाहिए, लेकिन मीडिया ने इन तमाम चीज़ों को इस तरीके से रखा है ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: What is your point of order?

श्री नरेश अग्रवाल : श्रीमन्, यह एमपीज़ की कमेटी की बात है और वह पार्लियामेंट की ही एक ज्वाइंट कमेटी है, इसीलिए मैं इस बात को सदन के सामने रख रहा हूँ। चूंकि यह एमपीज़ का मामला है, ज्वाइंट कमेटी का मामला है, लेकिन मीडिया ने इसे इतना उछाल दिया है। इस पर सरकार ने एक स्टेटमेंट दी है कि हम इसके ऊपर एक सुपर कमेटी बनाएंगे। पार्लियामेंटरी कमेटी के ऊपर कोई भी सुपर कमेटी केवल हाउस ही बना सकता है, कोई दूसरा नहीं बना सकता।

* The Reports were presented to the Speaker on 18th November, 2015 and to the Chairman, Rajya Sabha on the 24th November, 2015. The Speaker had ordered the printing, publication and circulation of the Reports.

श्रीमन्, अभी कुछ दिन पहले पे कमिशन की एक रिपोर्ट आई थी, जो केंद्रीय कर्मचारियों की सेलेरीज़ रिवाइज़ किए जाने के सम्बन्ध में थी। उसमें चीफ सेक्रेटरी और कैबिनेट सेक्रेटरी की सेलेरी डाई लाख रुपये करने की बात कही गई थी और मिनिमम सेलेरी 18,000 रुपये किए जाने की बात कही गई थी।

श्रीमन्, हम चाहते हैं कि कोई मैकेनिज्म होना चाहिए। ऐसा नहीं है कि महंगाई से हम सब अफेक्टेड नहीं हैं और अगर आप हमसे पारदर्शिता चाहते हैं, हमारे आचरण को अच्छा देखना चाहते हैं, तो कहीं न कहीं एमपीज़ के साथ भी पारदर्शिता होनी चाहिए। हमारे क्षेत्र के लोग भी दूर-दूर से आते हैं। सर, मैं चाहता हूँ ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay, okay. There is no point of order in that. That is only a statement.

श्री नरेश अग्रवाल : श्रीमन्, मैं चाहता हूँ कि एक ऐसा मैकेनिज्म बना दिया जाए कि ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: That is only a Statement and not a point of order.

श्री नरेश अग्रवाल : कैबिनेट सेक्रेटरी का जो भत्ता तय हो, उससे एक रुपया ज्यादा एमपी का भत्ता तय हो, तभी ज्यादा उचित होगा। मैं इस पर आपकी रूलिंग चाहता हूँ।

SHRI PRAMOD TIWARI: Mr. Deputy Chairman, Sir, please permit me. ...(Interruptions)...

श्री के. सी. त्यागी (बिहार): डिप्टी चेरमैन सर, मैं भी उसी कमेटी का एक मेम्बर हूँ, मैं इस सम्बन्ध में एक छोटी सी बात कहना चाहता हूँ।

MR. DEPUTY CHAIRMAN: I have not allowed the point of order.

श्री के. सी. त्यागी : माननीय वित्त मंत्री महोदय के ज़रिए सरकारी कर्मचारियों के लिए जो सेवेंथ पे कमिशन की रिपोर्ट आई है, मैं उसके खिलाफ नहीं हूँ, लेकिन सर, बाल काटने से लेकर जूता पॉलिश करने तक के एलाउंसेज़ उसके अन्दर लिखे हुए हैं। उसके अन्दर सेंट्रल गवर्नमेंट एम्प्लॉइज़ के 169 तरह के प्रिविलेजेज़ हैं। मेरा निवेदन यह है, केंद्रीय कर्मचारियों की तनखाह में 23% की बढ़ोतरी हुई है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No, no; this cannot be a discussion.

श्री के. सी. त्यागी: सर, मैं अपनी बात खत्म कर रहा हूँ। नरेश जी ने जो कहा है ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: This cannot be a discussion, Tyagiji.

श्री के. सी. त्यागी: सर, मैं उस कमेटी का मेम्बर हूँ, जो लोक सभा की कमेटी बनी है ...(व्यवधान)...

श्री उपसभापति: ठीक है। Tyagiji, you can have a discussion on a proper motion.

श्री के. सी. त्यागी: उसके ऊपर कोई भी दूसरी कमेटी बनना सदन की अवमानना का मामला है। सर, मैं आपसे चाहता हूँ, आप यह स्पष्ट करें कि राज्य सभा या लोक सभा की जो कमेटीज़ बनी हुई हैं, क्या उनके ऊपर भी कोई और कमेटी बनाई जा सकती है?

MR. DEPUTY CHAIRMAN: No, no, Tyagiji.

श्री के. सी. त्यागी: दूसरी बात यह है कि हमारे हाथ में ...(व्यवधान)...

श्री नरेश अग्रवाल: सर, यह एक बहुत गम्भीर मामला है।

श्री के. सी. त्यागी: सर, हम आपसे संरक्षण चाहते हैं।

श्री उपसभापति: आप सुनिए। Tyagiji, let me ask you a question.

श्री के. सी. त्यागी: सर, अभी मेरी बात पूरी नहीं हुई है। मेरा क्वेश्चन यह है कि राज्य सभा या लोक सभा के चेयरमैन के द्वारा जो कमेटीज़ गठित की गई हैं, क्या उनको सुपरवाइज़ करने के लिए, मॉनिटर करने के लिए कोई और कमेटी भी बन सकती है? यह रूल्स के खिलाफ है और यह चेयर की मर्यादा के खिलाफ है।

सर, मेरे पास उस अखबार की कटिंग है, I am not pointing to the Finance Minister, जिसमें केंद्र सरकार ने एक ऐसा मैकेनिज्म बिल्डअप किया है, जो सेलेरी, तनख्वाह इत्यादि को चेक करेगी, देखेगी, मॉनिटर करेगी। क्या यह unconstitutional नहीं है? Is this not a direct insult to the Chair? इस तरह की जो कमेटियां बनती हैं, क्या उनको इस तरह का कोई ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now, that is okay. I got you. ...(Interruptions)... One second; I will allow you. ...(Interruptions)... No, no. I will allow you. ...(Interruptions)... One second; I will allow you. ...(Interruptions)...

SHRI K. N. BALAGOPAL (Kerala): Sir, as far as the CPI is concerned, ...(Interruptions)....

श्री नरेश अग्रवाल: माननीय संसदीय कार्य मंत्री जी इस पर अपना जवाब दें।

MR. DEPUTY CHAIRMAN: Mr. Balagopal, sit down. I am not allowing you. ...(Interruptions).... Mr. Balagopal, you may sit down. I am not allowing you. ...(Interruptions)... No, no. ...(Interruptions).... Let me....(Interruptions).... Mr. Balagopal, I am not allowing you. ...(Interruptions).... Mr. Balagopal, I am not allowing you. ...(Interruptions)....

SHRI K. N. BALAGOPAL: Sir, as far as the CPI (M) is concerned, our stand is that MPs' salaries should not be decided by the MPs' Committee. Only the Parliament can decide as to what should be the salary. ...(Interruptions)....

MR. DEPUTY CHAIRMAN: I am not allowing you. You are speaking without my permission. ...(Interruptions)... I have to(Interruptions)... One second, one second. ...(Interruptions)... Mr. Tyagi and Mr. Naresh, only yesterday we had recommitted to the Constitution. ...(Interruptions)... Who is telling you that there is a Committee to supervise the Parliamentary Committee? ...(Interruptions)... There cannot be such a Committee. ...(Interruptions)... It is all your...(Interruptions)...

SHRI NARESH AGRAWAL: Sir, that is the statement of the Government. ...(Interruptions)... गवर्नमेंट इसे क्लेरिफाई कर दे। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Parliament is supreme. ...(Interruptions)... Please sit down. ...(Interruptions)... There cannot be any such committee. ...(Interruptions)... It is only your apprehension. ...(Interruptions)...

श्री के. सी. त्यागी: सर, उन्होंने कहा है कि कमेटी बनाने की घोषणा सरकार ने की है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay, Minister wants to say something. ...(Interruptions)... There cannot be such a committee. It is all your apprehension. ...(Interruptions)...

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नकवी): सर, ऑनरेबल लीडर ऑफ दि हाउस कुछ इम्पोर्टेंट इश्यूज को उठाना चाहते हैं। ...(व्यवधान)...

श्री उपसभापति: किस बारे में?

SHRI MUKHTAR ABBAS NAQVI: Sir, there is a very important issue related to the House.

श्री नरेश अग्रवाल: इस इश्यू पर आप क्या कहना चाहते हैं? ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Mr. Tiwari, what is your point of order? ...(Interruptions)...

श्री प्रमोद तिवारी: सर, मुझे सिर्फ यह कहना है कि उत्तर प्रदेश से बहुत से लोग ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: That is your point of order.

श्री प्रमोद तिवारी: सर, मैं बता रहा हूँ। ...(व्यवधान)... देश के कोने-कोने से लोग उधर गये हुए हैं और वे चेन्नई एयरपोर्ट पर stranded हैं। वहां उनकी हालत बहुत खराब है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: We are discussing it today. ...(Interruptions)...

श्री प्रमोद तिवारी: वे वहां से निकल नहीं पा रहे हैं। ...(व्यवधान)... एयरपोर्ट बन्द है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Today, we are discussing it. *...(Interruptions)...*
No; no. *...(Interruptions)...* Mr. Tiwari, we are discussing it today. *...(Interruptions)...*

श्री प्रमोद तिवारी: सर, मैं इस कमेटी के बारे में कहना चाहता हूँ कि *...(व्यवधान)...*

MR. DEPUTY CHAIRMAN: You can give your name. *...(Interruptions)...*

श्री प्रमोद तिवारी: सर, मैं इस कमेटी के बारे में कहना चाहता हूँ कि मुझे, त्यागी जी को, दोनों को *...(व्यवधान)...*

MR. DEPUTY CHAIRMAN: No; no. You can give your name. *...(Interruptions)...*

श्री प्रमोद तिवारी: हम सबको इन्फॉर्म किया गया है कि *...(व्यवधान)...*

MR. DEPUTY CHAIRMAN: No; no. Today, we are discussing this subject. *...(Interruptions)...*

श्री प्रमोद तिवारी: सर, मैं वही आपको इन्फॉर्म कर रहा हूँ कि *...(व्यवधान)...*

MR. DEPUTY CHAIRMAN: No; no. *...(Interruptions)...* Today, we are discussing this subject. *...(Interruptions)...* You can give your name and participate in the discussion. *...(Interruptions)...* Yes, the Leader of the House. *...(Interruptions)...* I have called the Leader of the House. *...(Interruptions)...* I have already called the Leader of the House. *...(Interruptions)...* I have called the Leader of the House. *...(Interruptions)...* After that, I will allow you. *...(Interruptions)...*

SHRI A. NAVANEETHAKRISHNAN (Tamil Nadu): Sir, there are floods in Tamil Nadu. We want immediate assistance. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Yes, we are all in support of you. *...(Interruptions)...* With regard to Tamil Nadu floods and rains, the whole House is with you. *...(Interruptions)...* We are all in support of you. *...(Interruptions)...* Please sit down. *...(Interruptions)...* We are all supporting you. *...(Interruptions)...* Today, we have a discussion on that. *...(Interruptions)...* Now, the hon. Leader of the House. *...(Interruptions)...*

SHRI D. RAJA (Tamil Nadu): Sir, we all have given notices on the issue of floods and rains in Tamil Nadu. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: There is a discussion today. *...(Interruptions)...* We will start it at 3.30. *...(Interruptions)...* You can raise that also. *...(Interruptions)...*

THE LEADER OF THE HOUSE (SHRI ARUN JAITLEY): Sir, in the opening three days of this Session, we have had an excellent discussion on the 125th

anniversary of Dr. Ambedkar. During this discussion on Monday, one of the hon. lady Members from the Congress party had pointed out that even today the caste-based discrimination is in existence and how she personally, even as a Minister of the Central Government, faced this discrimination when she visited a temple in Gujarat. We wanted to know whether she had objected in writing about this. But she did not want to answer that question. I have now received an intimation through some people that, let alone not complaining, she had, on her visit, said very complimentary words in writing about the temple itself. Therefore, I wish to place it before the House so that this impression that this kind of discrimination goes on does not continue in this country. ...*(Interruptions)*...

श्री नरेश अग्रवाल: सर, हमें रूलिंग चाहिए। ...*(व्यवधान)*...

SHRI ARUN JAITLEY: Sir, if the hon. Member ...*(Interruptions)*... If such a discrimination was faced by the hon. Member ...*(Interruptions)*... When she visited the temple on 22nd February, 2013, she wrote this with her own hand and put her own signature. It says, "With Lord Krishna's blessings, I had a very good darshan. The upkeep and the maintenance of the premises is excellent. May the Lord bless all and those who are fortunate enough to come here for his blessings". Now, she compliments the temple in writing, let alone complaint against any kind of discrimination which took place there. ...*(Interruptions)*...

KUMARI SELJA (Haryana): Sir, may I know from the hon. Leader of the House through you, Sir, that which Devsathanam is this? ...*(Interruptions)*...

SHRI ARUN JAITLEY: Dwarka. ...*(Interruptions)*...

KUMARI SELJA: Is it Dwarka, Sir? ...*(Interruptions)*... Sir, I made it very clear that day itself. It was not the main Dwarka that I was talking about. ...*(Interruptions)*...

SOME HON. MEMBERS: She said it. ...*(Interruptions)*...

KUMARI SELJA: I said it. ...*(Interruptions)*... No, no, why are you making rude gestures? Please don't make rude gestures. Sir, the Leader of the House should not make rude gestures like this. I made it very clear that day that it is not the main Dwarka temple. In fact, I will go beyond this. I will go beyond this. In the main Dwarka temple, the priests were very good. I had very good darshan. They offered me tea also. Because I was the Minister for Culture at that time, they required some help about some sheds also. I came back and I spoke to ASI and I asked them to cooperate in that matter. So, please don't try to mislead the House. That day, I made it very clear that it was the Beyt Dwarka, not the main Dwarka. Please don't do this Mr. Leader of the House. It doesn't behave well if you are carrying it on like

this one day after another. I read, Sir, — I don't know if I am allowed to quote but I read — in the papers today that somebody else has said about caste and all in one of the papers. Again, I would like to say that, maybe, people are not very clear about caste and gotra. I am. Many times, at the time of offering prayers, the priests, the pujaris, ask you about your gotra because they say it when they offer prayers, not the caste. I am talking about the caste. But, Sir, I would say that the Leader of the House and others should show some grace and not carry on like this in such an undignified manner that is totally lacking in grace. It doesn't behove well, Sir. It just does not behove well. Kindly, do not carry on like this. ...*(Interruptions)*... Please do not carry on like this. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No further discussion on that. ...*(Interruptions)*...

कुमारी शैलजा : मेरी आपसे हाथ जोड़कर अपील है कि इस तरह से इस हाउस की गरिमा को न गिराएं। ...*(व्यवधान)*...

THE MINISTER OF STATE OF THE MINISTRY OF POWER; THE MINISTER OF STATE OF THE MINISTRY OF COAL AND THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI PIYUSH GOYAL): As a responsible citizen of the country she should have taken objection to such a thing so that other people could have also benefited.*(Interruptions)*... If at all, anything of that ...*(Interruptions)*...

कुमारी शैलजा : अभी एक और मंत्री खड़े हो गए हैं। ...*(व्यवधान)*... सर, एक और मंत्री खड़े हो गए हैं। कितने मंत्री जवाब देंगे इस बात का। उनको प्रॉब्लम क्या है, उनकी आपत्ति क्या है? उनको क्या आपत्ति है कि मैंने बोला या वहां पर क्या हुआ, गुजरात में क्या हुआ?

SHRI PIYUSH GOYAL: It is the main Dwarka temple that the ASI and ...*(Interruptions)*... Every small temple in the country cannot be looked after by the Government. ...*(Interruptions)*... If the hon. Member who is an elected representative in the Upper House knows her ...*(Interruptions)*...

कुमारी शैलजा: आपत्ति क्या है? सर, मुझे मालूम तो पड़े। ...*(व्यवधान)*... सर, मुझे मालूम तो पड़े, इन्हें आपत्ति क्या है? ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Okay. That's all.*(Interruptions)*... Let us not discuss that any more. ...*(Interruptions)*...

SHRI PIYUSH GOYAL: I think, she is lowering the level of debate and ...*(Interruptions)*... Rather than having a dignified debate, she is lowering the level of the debate. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Let us not discuss it any more. *...(Interruptions)...*
No need of further discussion on that. *...(Interruptions)...* All of you take your seats.
...(Interruptions)... No need of further discussion. *...(Interruptions)...*

SHRI DEREK O'BRIEN (West Bengal): Sir, just listen to me. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: No, no. No discussion on that. *...(Interruptions)...*
No need of further discussion. *...(Interruptions)...* No, it is clarified. Both sides have
said. *...(Interruptions)...* No need of further discussion on that. *...(Interruptions)...* Why
do you want to discuss it? There is nothing to discuss. *...(Interruptions)...*

SHRI D. RAJA: Sir, there is discrimination against Dalits. Dalits are not allowed.
...(Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Raja, please keep quiet. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Sir, it has been three days ... *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Seljaji, you made your point. Now, you sit down.
...(Interruptions)... Seljaji, what you wanted to say, you said. Now you sit. Seljaji,
please take your seat. *...(Interruptions)...* शैलजा, बैठिए। *...(Interruptions)...* I allowed
you to say and you said it. Don't continue to heckle. You said what you want. You
sit down. *...(Interruptions)...*

SHRI PIYUSH GOYAL: Mr. Deputy Chairman, this is another incident of
manufactured problems and manufactured discrimination. *...(Interruptions)...*

SHRI DEREK O'BRIEN: Don't add to that. *...(Interruptions)...* No, Sir, this is
not done. *...(Interruptions)...*

श्री मुख्तार अब्बास नकवी : सर, अगर उनको सच्चाई स्वीकार नहीं है, *...(व्यवधान)...*
वे सच्चाई सुनना नहीं चाह रहे हैं *...(व्यवधान)...* अगर उन्होंने इस सदन को भ्रमित किया है,
...(व्यवधान)... मिसलीड किया है, तो उनको जवाब देना पड़ेगा। *...(व्यवधान)...* आपने यह लिख
करके अपना विचार व्यक्त कर दिया है। *...(व्यवधान)...*

MR. DEPUTY CHAIRMAN: I allowed you to say what you want. *...(Interruptions)...*
Now, what do you want? *...(Interruptions)...*

श्री मुख्तार अब्बास नकवी: क्या यह आपकी हैंडराइटिंग नहीं है? *...(व्यवधान)...* अगर यह
आपकी हैंडराइटिंग है, तो आपको माफी मांगनी चाहिए। *...(व्यवधान)...*

MR. DEPUTY CHAIRMAN: The House is adjourned for ten minutes.
...(Interruptions)...

The House then adjourned at twenty seven-minutes past eleven of the clock.

The House reassembled at thirty-six minutes past eleven of the clock,

MR. DEPUTY CHAIRMAN *in the Chair.*

MR. DEPUTY CHAIRMAN: Let me say ...*(Interruptions)*... Sit down. ...*(Interruptions)*... Let me say something. ...*(Interruptions)*... I will allow you; go there. ...*(Interruptions)*... I will allow you. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Yes; I am allowing you. ...*(Interruptions)*... Mr. Derek O'Brien. ...*(Interruptions)*... Mr. Derek O'Brien ...*(Interruptions)*...

SHRI DEREK O'BRIEN: Sir, after three days of discussion when everything was going well, ...*(Interruptions)*... Sir, after three days of discussion, when everybody was gracious, unnecessarily, a provocative remark has come from that side...*(Interruptions)*... This is very serious. ...*(Interruptions)*... The Member should either withdraw or apologise for the remark. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Let us try to solve the issue. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: No, Sir; this is not done. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Let us try to solve the issue. ...*(Interruptions)*...

SHRI DEREK O'BRIEN: This is not in the right spirit. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No; let us try to solve the issue. ...*(Interruptions)*... Let me make it clear ...*(Interruptions)*... Let me have my say. ...*(Interruptions)*... Listen to me also. ...*(Interruptions)*... I would request you to listen to me also. ...*(Interruptions)*... I am requesting the Opposition Members to please go back to their seats. ...*(Interruptions)*... I have to say something. Listen to me. ...*(Interruptions)*... I will do that. You go back to your seats. ...*(Interruptions)*... Go back to your seats. ...*(Interruptions)*... I will deal with that. Go back. ...*(Interruptions)*... Please allow me to deal with that. ...*(Interruptions)*... Then, what are you going to gain?

श्री मुख्तार अब्बास नक़वी: सर, मैं ...*(व्यवधान)*... अगर उसमें कोई गलती पाई गई है, तो उसके लिए आपको क्षमा मांगनी चाहिए, जबकि आप पूरी की पूरी तरह से वेल में आकर हाउस को डिस्टर्ब कर रहे हैं। ...*(व्यवधान)*... आपने अगर गलतबयानी की है, गलत इंफॉर्मेशन दी है, तो उस पर आपको ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*... The House is adjourned till 1200 hours.

The House then adjourned at forty-one minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. CHAIRMAN *in the Chair.*

MR. CHAIRMAN: Question 31. ...*(Interruptions)*... Please ..*(Interruptions)*.. Hon. Members, please allow the Question Hour. ...*(Interruptions)*..

श्री मुख्तार अब्बास नक़वी : सर, एक मिनट ...*(व्यवधान)*...

MR. CHAIRMAN: Let us hear what the Government has to say. ...*(Interruptions)*... Please don't do that. ...*(Interruptions)*... उनकी बात तो सुन लीजिए। ...*(व्यवधान)*... उनकी बात सुन लीजिए। ...*(व्यवधान)*...

श्री मुख्तार अब्बास नक़वी : सर, आपके कहने के बावजूद माइक नहीं चलता है। ...*(व्यवधान)*... "द्वारका के मंदिर में मुझसे पूछा गया कि आपकी जाति क्या है?" ...*(व्यवधान)*... "मुझसे पूछा गया।" ...*(व्यवधान)*... ऐसा शैलजा जी ने कहा है और यह रिकॉर्ड में है। ...*(व्यवधान)*... "कुछ समय पहले जब हमारी सरकार थी, यूपीए की सरकार थी, उसमें मैं मंत्री थी, मैं गुजरात गई। मैं दलित हूँ पर हिन्दू हूँ। हमारा भी मन मंदिर जाने के लिए करता है।" ...*(व्यवधान)*... "मैं द्वारका गई, तो मेरी भी इच्छा हुई कि मैं द्वारका मंदिर जाऊँ। सबको पता था कि मैं मंत्री हूँ, लेकिन मैं देश में बहुत मंदिरों में गई हूँ, साउथ में भी गई हूँ और नॉर्थ में भी गई हूँ।"

MR. CHAIRMAN: Hon. Members, please.. ...*(Interruptions)*...

श्री मुख्तार अब्बास नक़वी : "आप * का एक यह भी हिस्सा देखिए। एक यह भी उसका दृश्य देखिए कि द्वारका मंदिर में — पूरे देश में एक नहीं, सैकड़ों मंदिरों में मैं गई हूँ, लेकिन ऐसी स्थिति नहीं थी। मुझे बतौर मंत्री, बतौर केबिनेट मंत्री..." ...*(व्यवधान)*...

MR. CHAIRMAN: The House is adjourned till 2.00 p.m.

WRITTEN ANSWERS TO STARRED QUESTIONS

Website to track missing children

*31. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has developed a website to track missing children in the country;

(b) if so, the details thereof;

(c) the year-wise number of such children who have been reported missing, registered and recovered; and

(d) the number of such children who have been traced out and handed over to their parents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Sir. Ministry of Women and Child Development (MWCD) has setup webportal of 'TrackChild' and 'Khoya-paya' under its Centrally sponsored Integrated Child Protection Scheme (ICPS) to track the missing and found children.

(c) and (d) As per information provided by National Crime Records Bureau (NCRB), the total number of children missing/traced during 2012-2015 (upto September) is given in the table below:

	2012	2013	2014	2015 (upto Sept.)
Total children missing	80831	80105	70225	35618
Children recovered	72752	69831	59353	19849
Children not recovered	8079	10274	10872	15769
% of Children recovered	90	87.1	84.51	55.72

Data pertaining to restoration of recovered children is not maintained centrally.

As per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime lies with the States/ UT Administrations.

Rise in crimes in Delhi

*32. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the number of crimes in Delhi have risen and threat of terrorism is looming large over Delhi;

(b) if so, the measures taken by Government to check rise in crimes in Delhi;

(c) the details of steps taken to modernize Delhi Police in a time-bound and effective manner together with the quantum of funds allocated to Delhi Police for the same; and

(d) the details of Delhi Police personnel arrested during the last three years together with reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Delhi Police as a conscious policy of “Truthful Reporting”, is registering more number of complaints in the recent years with an objective that no crime, specially crime against the vulnerable groups, including women, goes unreported. While terrorism is a real threat globally in these times, and India and its capital city are also impacted by it, there is no significant increase in threat perception in the recent past.

(b) Delhi Police has taken several concrete measures to check the incidents of crime in the city. Crime prone areas are dynamically identified and police resources including pickets, foot patrolling and the PCR vans are deployed to enhance visibility and prevent crime. Emergency Response Vehicles (ERVs) have been introduced and deployed in Police Stations in crime prone areas to respond quickly in the event of crime or law and order situation. The initiatives taken by Delhi Police to ensure safety of women in Delhi include women help desk round the clock in the police stations, besides having woman beat constables in the areas prone to crime against women, self- defence training for women, launching of a smart phone App. “Himmat” to know the location of women in distress, etc. While continuing the efforts to ensure safety and security of senior citizens staying alone in Delhi, Delhi Police now keeps record of such senior citizens who are left alone at home whose children go out to work for long hours. With the view to ensure safety of North East people in Delhi, among other efforts, special Helpline No. 1093 has been introduced and a Special Cell for North East is functioning at Nanakpura, Delhi with police personnel from NE States. Special emphasis has been laid on Servant and Tenant verification. Effective surveillance is being maintained over criminals.

Delhi Police has taken a number of anti-terrorist measures in the city to combat terrorism. These measures include:

1. Armed Response Teams
2. Terrorist related intelligence collection
3. Security audit of Vital Installations
4. Eyes and Ears scheme and Tenant verification
5. Installation of CCTV System in Markets and Border Check Posts

(c) Under the Plan Schemes, an amount of ₹ 275.08 crore and ₹ 13.07 crore has been sanctioned under Twelfth Plan for implementation of the Schemes of 'Modernization of Traffic and Communication Network of Delhi Police' and 'Induction of Latest Technology and Capacity Building' respectively. On case to case basis, funds are sanctioned to Delhi Police under Non-Plan Scheme also for carrying forward their modernization efforts.

(d) Details of Delhi Police officials arrested during the last three years 2012-2014 and upto 31st October, 2015 for reasons including corruption, crime, domestic violence, women related crimes etc. are as under:

Year	No. of Delhi Police officials arrested
2012	96
2013	145
2014	102
2015	60
(upto 31/10/2015)	

**Repository of satellite based surveillance photographs
of protected monuments**

*33. SHRI T. RATHINAVEL: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that Government is considering to create a repository of satellite based surveillance photographs on more than 3,000 protected monuments that are under threat from frenzied construction activity; if so, the details thereof;

(b) whether it is also a fact that Archaeological Survey of India (ASI) and Indian Space Research Organisation (ISRO) have joined hands in this regard; and

(c) whether it is also a fact that around 1,50,000 old heritage structures across India will be added to the database in a phased manner and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) Yes, Sir. Archaeological Survey of India entered into a Memorandum of Understanding (MoU) with National Remote Sensing Centre, Indian Space Research Organization (ISRO) for preparation of satellite based maps indicating prohibited and regulated areas clearly for the information of public and also to facilitate procedure for grant of permissions for construction related activity within prohibited and regulated areas of all centrally protected monuments. So far

3686 centrally protected monuments are covered under the scope of MoU. ISRO has a repository of photographs of various monument sites that have been taken at periodic intervals. Using these photographs that are taken routinely through satellites over a period of time and combining them with the map-plotted boundaries of plots for which permissions under AMASR Act have been given, a surveillance system is within the realm of technological possibility.

(c) Though it is a cherished outcome of efforts, without proven technological solution that could be cost effective, it would not be prudent to make any commitment at this stage.

Recognition to tribal leaders of Jharkhand

*34. SHRI SANJIV KUMAR : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether it is a fact that tribal leaders like Tilka Manjhi, Sidho and Kanho were the harbingers of India's freedom movement and fought valiantly against the British; and

(b) what steps are being taken by the Central Government to accord due recognition to the great tribal leaders of Jharkhand like Tilka Manjhi, Sidho and Kanho?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) and (b) The role of the freedom fighters in India's achieving independence is of huge significance and the Nation recognizes their invaluable contribution in this regard. This is an inalienable part of independence struggle. The Government of Jharkhand have informed that the tribal leaders like Tilka Manjhi, Sidho and Kanho did play important role in India's freedom movement. Their fight against the British Colonizers is very noteworthy, because these freedom fighters ignited the masses, given their limited resources and technology in forested district of Santhal Pargana. Sidho and Kanho were instrumental in the "Santhal Hul" (Revolt) of 1855-57, a heroic episode in India's prolonged struggle for freedom. The State Government of Jharkhand has made memorial to these great Freedom fighter at important places related to them. Also the State Government has named many public parks etc. after them in the Jharkhand. The Bhagalpur University was renamed after as 'Tilka Manjhi Bhagalpur University' in Bihar. The University in Santhal Pargana is named after Sidho-Kanho by the State Government as Sidho-Kanho Murmu University" at Dumka. A housing Scheme named Sidho Kanho Awaas Yojna is being run by the State Government to accord due recognition to the tribal leaders.

Refusal by NCST to meet tribals evicted by Polavaram dam

*35. SHRI PALVAI GOVARDHAN REDDY : Will the Minister of TRIBAL AFFAIRS be pleased to state :

(a) whether it is a fact that the National Commission on Scheduled Tribes (NCST) refused to meet tribals and their leaders from Polavaram dam who were evicted from their villages;

(b) what are the reasons for not meeting the tribals and their leaders; and

(c) what were the reasons for the NCST refusing to help lakhs of tribals under Polavaram dam?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): (a) As informed by the National Commission for Scheduled Tribe (NCST), a constitutional body, it has never refused to meet tribals and their leaders from Polavaram Dam.

However, a representation dated 01.12.2013 from Dr. P. Pulla Rao of Polavaram, Andhra Pradesh addressed to Hon'ble Minister of Tribal Affairs regarding oppression and brutality against tribals in Devaragodhi, Polavaram Mandalam, West Godavari District, Andhra Pradesh was sent to the NCST on 03.12.2013 desiring that team of NCST may be deputed immediately for going to the place for on-site assessment for requisite needy and corrective measures. Hon'ble Chairperson deputed Member, NCST, Smt. K. Kamala Kumari on 1.1.2014 to visit.

Smt. K. Kamala Kumari visited the Polavaram project site from 07.01.2014 to 11.01.2014. Her report was discussed in the 64th meeting of Commission held on 21.11.2014. The State Government of Andhra Pradesh was provided the tour report by the Commission with the request to furnish the action taken report (ATR) on it, to the Commission. ATR has not been received in the Commission as yet.

(b) and (c) In view of the (a) above, these questions do not arise.

Revenue earned on tobacco products

*36. SHRI DHIRAJ PRASAD SAHU: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the total revenue earned by Government on tobacco products during each of the last three years;

(b) whether tobacco production has declined in the country during past years; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The Central Excise revenue earned by the Government on tobacco products during each of the last three years is given below:

Financial Year	Revenue (₹ in crore)
2012-13	19892
2013-14	17855
2014-15	19255

Source: Department of Revenue.

(b) and (c) The Flue Cured Virginia (FCV) tobacco which is export worthy and constitutes around 37% of overall tobacco cultivation of around 800 million kgs is a highly regulated crop and is subjected to stringent restrictions on extent of area planted, quantity of tobacco produced and cured by the Tobacco Board as per their mandate given by the Tobacco Board Act, 1975. The details of FCV production during the past five years is as under:

Year	Production (in million kg.)
2010-11	301.10
2011-12	266.99
2012-13	270.50
2013-14	315.95
2014-15	293.55

Source: Tobacco Board.

The FCV production in India has shown declining trend during 2011-12, 2012-13 and 2014-15.

Atrocities against dalits and other backward classes

*37. KUMARI SELJA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that atrocities against dalits and other backward classes in the country have increased manifold, including in the State of Haryana during recent months; and

(b) if so, the action taken by Government to control such menace prevailing in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per information provided by the National Crime Records Bureau (NCRB), an increase of 2.4% (from 39,346 cases in 2013 to 40,300 cases in 2014) under atrocities against people belonging to Schedules Castes (Dalits) in the country was reported during 2014 over 2013. In the State of Haryana there is a decrease in the cases reported from 493 in 2013 to 444 in 2014. State/UT-wise cases reported under atrocities against Dalits are given in the Statement (*See below*). Data on crime against other backward classes is not maintained separately.

As per the Seventh schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detention, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, Ministry of Home Affairs issues advisories from time to time in this regard.

Statement

State/UT-wise cases registered (CR), cases charge sheeted (CS), cases convicted (CV), persons arrested (PAR), persons Charge sheeted (PCS) and persons convicted (PCV) under atrocities against persons belonging to scheduled castes (SCs) during 2012-2014

Sl.No.	State/UT	CR	CS	CV	PAR	PCS	PCV
2012							
1.	Andhra Pradesh	3048	1487	175	4643	4379	171
2.	Arunachal Pradesh	0	0	0	0	0	0
3.	Assam	4	16	2	4	22	3
4.	Bihar	4821	4211	221	8711	8855	381
5.	Chhattisgarh	262	216	73	467	487	147
6.	Goa	9	5	0	6	6	0
7.	Gujarat	1026	996	65	2788	2788	108
8.	Haryana	252	214	24	423	432	41
9.	Himachal Pradesh	126	92	3	177	237	11
10.	Jammu and Kashmir	1	1	0	5	5	0
11.	Jharkhand	696	273	58	724	672	104
12.	Karnataka	2594	1954	72	5122	4561	238
13.	Kerala	810	374	7	665	566	6

Sl.No.	State/UT	CR	CS	CV	PAR	PCS	PCV
14.	Madhya Pradesh	2875	2833	911	6200	6262	2181
15.	Maharashtra	1086	927	39	3280	3314	105
16.	Manipur	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0
20.	Odisha	2265	1452	85	2260	2067	159
21.	Punjab	71	43	6	127	114	15
22.	Rajasthan	5559	2173	325	5036	4570	494
23.	Sikkim	5	8	6	6	6	6
24.	Tamil Nadu	1638	1174	119	2916	2696	275
25.	Telangana	-	-	-	-	-	-
26.	Tripura	76	76	6	78	81	12
27.	Uttar Pradesh	6201	4674	1847	20332	13888	4542
28.	Uttarakhand	33	14	24	23	22	46
29.	West Bengal	85	105	1	147	167	1
	TOTAL STATE(S)	33543	23318	4069	64140	56197	9046
30.	A & N Islands	0	0	0	0	0	0
31.	Chandigarh	2	4	0	2	4	0
32.	D&N Haveli	0	1	0	2	2	0
33.	Daman and Diu	0	0	0	0	0	0
34.	Delhi UT	44	23	5	35	31	5
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	4	4	1	69	66	1
	TOTAL UT(S)	50	32	6	108	103	6
	TOTAL (ALL INDIA)	33593	23350	4075	64248	56300	9052

2013

1.	Andhra Pradesh	3264	1650	138	4247	3916	347
2.	Arunachal Pradesh	0	0	0	0	0	0
3.	Assam	8	2	0	5	2	0

Sl.No.	State/UT	CR	CS	CV	PAR	PCS	PCV
4.	Bihar	6721	4608	204	10173	9650	300
5.	Chhattisgarh	242	297	75	587	542	132
6.	Goa	11	15	0	19	12	0
7.	Gujarat	1190	1108	29	3059	2981	57
8.	Haryana	493	353	48	724	747	84
9.	Himachal Pradesh	144	105	9	201	211	13
10.	Jammu and Kashmir	0	0	0	0	0	0
11.	Jharkhand	978	438	105	624	649	154
12.	Karnataka	2555	2150	71	5378	4632	177
13.	Kerala	756	387	22	557	597	33
14.	Madhya Pradesh	2945	2760	767	5781	5733	1757
15.	Maharashtra	1657	1290	43	4934	4493	109
16.	Manipur	1	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0
20.	Odisha	2592	1741	51	2996	3044	70
21.	Punjab	126	66	13	210	122	30
22.	Rajasthan	6475	2434	844	4497	4492	966
23.	Sikkim	6	6	13	7	7	9
24.	Tamil Nadu	1844	1264	106	3726	3067	329
25.	Telangana	-	-	-	-	-	-
26.	Tripura	48	48	0	57	56	0
27.	Uttar Pradesh	7078	5336	1765	21836	15188	4096
28.	Uttarakhand	34	22	22	57	59	35
29.	West Bengal	115	88	0	200	141	0
	TOTAL STATE(S)	39283	26168	4325	69875	60341	8698
30.	A & N Islands	0	0	0	0	0	0
31.	Chandigarh	4	2	0	2	2	0

Sl.No.	State/UT	CR	CS	CV	PAR	PCS	PCV
32.	D&N Haveli	0	0	0	0	0	0
33.	Daman and Diu	1	0	0	0	0	0
34.	Delhi UT	52	55	0	71	70	0
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	6	1	0	12	5	0
	TOTAL UT(S)	63	58	0	85	77	0
	TOTAL (ALL INDIA)	39346	26226	4325	69960	60418	8698

2014

1.	Andhra Pradesh	2104	972	41	2166	1805	149
2.	Arunachal Pradesh	0	0	0	0	0	0
3.	Assam	2	0	0	1	0	0
4.	Bihar	7874	6134	101	8912	8285	221
5.	Chhattisgarh	359	346	52	584	594	67
6.	Goa	12	9	1	13	17	1
7.	Gujarat	1075	991	26	2712	2654	33
8.	Haryana	444	312	55	603	576	104
9.	Himachal Pradesh	113	61	9	132	113	22
10.	Jammu and Kashmir	0	0	0	0	0	0
11.	Jharkhand	903	482	60	942	566	62
12.	Karnataka	1865	1609	39	4140	3945	75
13.	Kerala	712	351	25	623	526	30
14.	Madhya Pradesh	3294	3345	1492	6471	6433	2608
15.	Maharashtra	1763	1455	59	4271	4313	95
16.	Manipur	1	0	0	1	0	0
17.	Meghalaya	0	0	0	0	0	0
18.	Mizoram	0	0	0	0	0	0
19.	Nagaland	0	0	0	0	0	0
20.	Odisha	1657	1924	23	2960	2968	34

Sl.No.	State/UT	CR	CS	CV	PAR	PCS	PCV
21.	Punjab	123	48	6	152	92	19
22.	Rajasthan	6734	2794	750	5122	5312	1680
23.	Sikkim	3	3	2	4	4	1
24.	Tamil Nadu	1486	1258	81	3485	3524	171
25.	Telangana	1427	886	37	2233	1857	54
26.	Tripura	1	0	0	0	0	0
27.	Uttar Pradesh	8066	6123	1843	24964	17935	4549
28.	Uttarakhand	60	39	8	78	72	8
29.	West Bengal	130	106	1	173	146	1
TOTAL STATE(S)		40208	29248	4711	70742	61737	9984
30.	A and N Islands	0	0	0	0	0	0
31.	Chandigarh	1	1	0	4	3	0
32.	D&N Haveli	0	0	0	0	0	0
33.	Daman and Diu	0	0	0	0	0	0
34.	Delhi UT	86	74	5	103	100	9
35.	Lakshadweep	0	0	0	0	0	0
36.	Puducherry	5	4	0	0	4	0
TOTAL UT(S)		92	79	5	107	107	9
TOTAL (ALL INDIA)		40300	29327	4716	70849	61844	9993

Note: Disposal of cases/persons by police/courts may also includes cases/persons of previous years also.
Source: Crime in India.

Crimes against women and children

*38.SHRI KIRANMAY NANDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of crimes against women and children in the country have increased manifold during the last one year;

(b) if so, the details thereof; and

(c) the action taken by Government to curb such crimes related to women and children?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) A total number of 3,09,546 and 3,37,922 cases related to crime against women and a total number of 58,224 and 89,423 cases related to crime against children were reported during 2013 and 2014 respectively.

Crime-wise cases reported, cases chargesheeted, cases in which chargesheets were not laid but final report submitted cases convicted, case conviction rate, persons arrested, persons chargesheeted and persons convicted under crime against women and crime against children during 2012-2014 are given in Statement-I and Statement-II (*See below*) respectively.

(c) As per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime lies with the States/UT Administrations. However, the Government of India attaches highest priority to check such crimes particularly those related to women and children and has taken various steps in this regard. The most salient steps are listed below;

- (i) The Criminal Law (Amendment) Act 2013, has been enacted which has enhanced punishment for crimes like rape, sexual harassment, stalking, voyeurism, acid attacks, indecent gestures like words and inappropriate touch etc.
- (ii) The Protection of Children from Sexual Offences (POCSO) Act, 2012, has been enacted which has come into effect from 14th November, 2012 as a special law to protect children from sexual abuse and exploitation.
- (iii) A sum of ₹ 321.69 crore has been sanctioned from the Nirbhaya Fund to implement a national emergency response system to respond to calls from women in distress and provide them immediate police assistance.
- (iv) In order to prevent human trafficking, 225 Anti-Human Trafficking Units (AHTUs) have been established in various districts of the country with financial support from the Ministry of Home Affairs.
- (v) The Ministry of Women and Child Development has developed a national portal called 'TrackChild' to track 'missing' and 'found' children.

- (vi) The Ministry of Home Affairs issues advisories to the States from time to time to take prompt and appropriate actions to curb such crimes. These advisories are available on the Website of the Ministry of Home Affairs at www.mha.nic.in.

Statement-I

Crime head-wise cases registered (CR), cases charge sheeted (CS), cases in which charge-sheets were not laid but final report submitted as true (CFT), cases convicted (CV), cases conviction rate (CVR), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under crime against women during 2012-2014

Crime Heads	CR	CS	CFT	CV	CVR	PAR	PCS	PCV
2012								
Rape	24923	21565	991	3563	24.2	31117	28925	4821
Attempt to commit Rape@								
Kidnapping and Abduction of Women	38262	20754	7722	2317	21.2	49083	34936	4273
Dowry Deaths	8233	7537	485	1684	32.3	24418	20600	4296
Assault on Women with intent to outrage her Modesty	45351	39243	1643	6082	24	56827	54402	8183
Insult to the Modesty of Women	9173	7937	325	2566	36.9	11109	10247	3136
Cruelty by Husband or his Relatives	106527	87633	5980	6916	15	197762	176030	16402
Importation of Girls from Foreign Country	59	27	3	10	16.1	46	45	14
Abetment of Suicides of women@								
Dowry Prohibition Act, 1961	9038	6993	462	677	16	15786	13954	1541

Crime Heads	CR	CS	CFT	CV	CVR	PAR	PCS	PCV
Indecent Representation of Women (Prohibition) Act, 1986	141	122	8	79	60.3	175	174	108
Commission of Sati (Prevention) Act 1987	0	0	0	0		0	0	0
Protection of Women from Domestic Violence Act, 2005@								
Immoral Traffic (Prevention) Act (Women Cases only)@								
Total Crimes against Women*	244270	194021	17619	24640	21.3	394375	346369	44330

2013

Rape	33707	28755	1375	5101	27.1	42115	37856	6892
Attempt to commit Rape!@								
Kidnapping and Abduction of Women	51881	24240	11199	2646	21.1	56764	40369	4608
Dowry Deaths	8083	7013	451	1708	32.3	23864	19882	+182
Assault on Women with intent to outrage her Modesty	70739	58256	2543	7073	25.7	87229	79286	*381
Insult to the Modesty of Women	12589	10946	441	2112	32	14739	14020	2778
Cruelty by Husband or his Relatives	118866	93386	7808	7258	16	222091	195283	17542

Crime Heads	CR	CS	CFT	CV	CVR	PAR	PCS	PCV
Importation of Girls from Foreign Country	31	26	44	5	19.2	58	60	10
Abetment of Suicides of women@								
Dowry Prohibition Act, 1961	10709	8352	553	620	14.7	22151	18987	1322
Indecent Representation of Women (Prohibition) Act, 1986	362	351	2	280	81.9	396	392	300
Commission of Sati (Prevention) Act 1987	0	0	0	0		0	0	0
Protection of Women from Domestic Violence Act, 2005@								
Immoral Traffic (Prevention) Act (Women Cases only)@								
TOTAL CRIMES AGAINST WOMEN*	309546	233771	24416	27476	22.4	477009	413231	48651
2014								
Rape	36735	30840	1423	4944	28.0	48191	41912	6636
Attempt to commit Rape!	4234	2781	177	149	14.7	4465	3144	213
Kidnapping and Abduction of Women	57311	26044	9723	2655	22.5	63334	40814	4824
Dowry Deaths	8455	7653	479	1672	33.0	23587	19470	4058
Assault on Women with intent to outrage her modesty	82235	66462	3453	8422	28.1	104240	92612	11218

Crime Heads	CR	CS	CFT	CV	CVR	PAR	PCS	PCV
Insult to the Modesty of Women	9735	8144	369	1212	21.0	11017	10074	1463
Cruelty by Husband or his Relatives	122877	97081	8335	6425	13.7	225648	196892	16360
Importation of Girls from Foreign Country	13	20	5	6	20.0	42	31	12
Abetment of Suicides of women@	3734	2403	58	154	15.2	5179	4134	211
Dowry Prohibition Act, 1961	10050	9007	983	472	10.2	21548	18525	997
Indecent Representation of Women (Prohibition) Act, 1986	47	54	7	79	46.7	68	96	84
Commission of Sati (Prevention) Act 1987	0	0	0	0	0.0	0	0	0
Protection of Women from Domestic Violence Act, 2005@	426	312	9	9	19.1	693	639	13
Immoral Traffic (Prevention) Act (Women Cases only)@	2070	1881	19	461	48.6	4963	4668	1055
TOTAL CRIMES AGAINST WOMEN*	337922	252682	25040	26660	21.3	512975	433011	47144

Source: Crime in India

"@" implies crime heads collecting since 2014.

* Total figures also include total cases reported under The Immoral Trafficking (P) Act in 2012 and 2013. Disposal of cases/persons by police/courts may include cases/persons of previous year also.

Statement-II

Crime head-wise cases registered (CR), cases charge sheeted (CS), cases in which charge-sheets were not laid but final report submitted as true (CFT), cases convicted (CV), cases conviction rate (CVR), persons arrested (PAR), persons charge sheeted (PCS) and persons convicted (PCV) under crime against children during 2012-2014

Crime Head	CR	CS	CFT	CV	CVR	PAR	PCS	PCV
2012								
Murder	1697	1344	152	365	40.2	2353	2332	580
Infanticide	81	42	23	14	38.9	68	70	21
Rape	8641	7579	187	1158	28.2	10171	9549	1447
Assault on women with intent to outrage her Modesty@								
Insult to the Modesty of Women (Girls Children)@								
Kidnapping and Abduction: Total	18266	9378	3128	1025	25.1	17863	14281	1625
Foeticide	210	48	131	5	25	63	69	8
Abetment of Suicide of child	144	105	24	6	13	277	204	13
Exposure and Abandonment	821	109	625	8	8.6	158	146	9
Procuration of minor girls	809	535	98	25	9.1	676	631	34
Importation of Girls from Foreign Country								
Buying of minors for prostitution	15	12	0	1	8.3	25	16	1
Selling of minors for prostitution	108	76	17	4	15.4	128	101	6

Crime Head	CR	CS	CFT	CV	CVR	PAR	PCS	PCV
Prohibition of Child Marriage Act, 2006	169	107	6	9	18.4	397	381	40
Transplantation of Human Organs Act, 1994@	—	—	—	—	—	—	—	—
Child Labour (Prohibition and Regulation) Act, 1986@	—	—	—	—	—	—	—	—
immoral Traffic (Prevention) Act, 1956@	—	—	—	—	—	—	—	—
Juvenile Justice (Care and Protection of Children) Act, 2000@	—	—	—	—	—	—	—	—
Protection of Children from Sexual Offences Act, 2012@	—	—	—	—	—	—	—	—
Attempt to commit Murder@	—	—	—	—	—	—	—	—
Unnatural Offences@	—	—	—	—	—	—	—	—
Other crimes committed against children	7411	6787	336	1412	33.3	9918	9757	1926
TOTAL CRIMES AGAINST CHILDREN	38172	26122	4727	4032	29	42117	37541	5710
2013								
Murder	1657	1399	170	392	42.7	2370	2380	643
Infanticide	82	38	37	11	44	42	39	14
Rape	12363	10516	187	1611	31.5	14547	13209	2062

Crime Head	CR	CS	CFT	CV	CVR	PAR	PCS	PCV
immoral Traffic (Prevention) Act, 1956@	—	—	—	—	—	—	—	—
Juvenile Justice (Care and Protection of Children) Act, 2000@	—	—	—	—	—	—	—	—
Protection of Children from Sexual Offences Act, 2012@	—	—	—	—	—	—	—	—
Attempt to commit Murder@	—	—	—	—	—	—	—	—
Unnatural Offences@	—	—	—	—	—	—	—	—
Other crimes committed against children	13037	10769	568	1609	32.7	16271	14493	2178
TOTAL CRIMES AGAINST CHILDREN	58224	35954	7141	4916	30.9	60511	50933	0970
2013								
Murder	1817	1517	172	351	44.3	2759	2518	624
Infanticide	121	33	58	15	42.9	79	55	29
Rape	13766	12300	158	1717	31.1	6375	15500	2015
Assault on women with intent to outrage her Modesty@	11335	9176	284	412	29.3	13651	11949	505
Insult to the Modesty of Women (Girls Children)@	444	344	8	46	30.7	534	456	57
Kidnapping and Abduction: Total	37854	15082	5571	1436	26.4	29152	22163	2357
Foeticide	107	30	59	6	14.3	48	48	7

Crime Head	CR	CS	CFT	CV	CVR	PAR	PCS	PCV
Abetment of Suicide of child	56	55	12	14	24.6	56	80	21
Exposure and Abandonment	983	139	642	11	18.3	277	197	12
Procuration of minor girls	2020	1315	165	31	12.6	1967	1476	33
Importation of Girls from Foreign Country	2	1	1	0		6	4	0
Buying of minors for prostitution	14	11	10	0	0.0	31	15	0
Selling of minors for prostitution	82	77	15	3	18.8	109	115	5
Prohibition of Child Marriage Act, 2006	280	220	9	15	14.6	718	612	49
Transplantation of Human Organs Act, 1994@	1	0	0	0		0	0	0
Child Labour (Prohibition and Regulation) Act, 1986@	147	74	0	3	30.0	156	113	3
Immoral Traffic (Prevention) Act, 1956@	86	76	2	0	0.0	209	164	0
Juvenile Justice (Care and Protection of Children) Act, 2000@	1315	1103	19	498	94.0	1489	1385	540
Protection of Children from Sexual Offences Act, 2012@	6904	6573	228	100	24.6	11172	8748	109

Crime Head	CR	CS	CFT	CV	CVR	PAR	PCS	PCV
Attempt to commit Murder@	840	806	104	211	42.5	2502	2054	58
Unnatural Offences@	765	612	17	49	39.5	868	749	58
Other crimes committed against children	8464	7180	529	1725	37.2	11302	10932	2314
TOTAL CRIMES AGAINST CHILDREN	89423	56724	8063	6643	33.1	93460	79333	8796

Source: Crime in India

implies crime heads collecting since 2014.

Disposal of cases/persons by police/courts may include cases/persons of previous year also.

Corruption in BPR&D

*39.SHRI ANUBHAV MOHANTY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Ministry is aware of the rampant corruption in Bureau of Police Research and Development (BPR&D) especially in Research and Correctional Administration Division (R&CA) and Training Division since 2008;

(b) whether officers by misusing their official position, forging documents, financial irregularities in various projects under Plan and Non-Plan schemes caused financial losses to Government, if so, details thereof;

(c) whether such officers have been identified, if so, what action has been initiated to bring them to book; and

(d) whether the Ministry is aware of pending Audit paras against BPR&D for financial irregularities and non-settlement of Government funds released as advances?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) to (c) Sir, there is no rampant corruption in Bureau of Police Research and Development (BPR&D). However, during an internal investigation carried out by the Bureau, a case of use of forgery and fraudulent method to obtain a Research Project on "Status of Correctional Programmes including Prison Industries on Reformation and Rehabilitation of Prisoners" was detected. The amount released to the concerned person assigned with the project has been recovered.

There is no report of indulgence of any officer, as of now, in misusing his official position for forging documents and gross financial irregularities causing financial loss

to the Government in BPR&D. However, BPR&D, after review, has issued Show Cause Notices to some BPR&D officers allegedly responsible for negligence and dereliction of duties.

(d) This Ministry has already communicated to BPR&D to furnish their compliance/Replies/Action Taken Reports in respect of all the outstanding paras to the Office of the CAG, Internal Audit Wing.

Banning extreme right wing organisations

*40. SHRI K.T.S. TULSI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any connection/linkage between the recent murders of rationalists like Shri Govind Pansare, Shri Narendra Dabholkar and Shri M.M. Kalburgi, if so, the details thereof; and

(b) whether Government is considering banning extreme right wing organizations like Sanathan Sanstha and other such similar organisations on the lines of banning outfits like LeT, SIMI and others, in view of the involvement of their members in serious hate crimes and anti-social activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) As per available information, there is no report to suggest any linkage/connection between the recent murders of Shri Govind Pansare, Shri Narendra Dabholkar and Shri M.M. Kalburgi.

(b) "Public Order" and "Police" appear at entry no. 1 and 2 of State List of Seventh Schedule of the Constitution of India and the primary responsibility to maintain Public Order and Peace including registration and investigation of crime rests with State Governments. The activities of all organizations having a bearing on the maintenance of peace and communal harmony in the country are under constant watch of law enforcement agencies and requisite action is taken, as necessary. At present, there is no proposal to ban Sanathan Sanstha.

Vacancies of doctors in ESIC hospitals

*41. SHRI TAPAN KUMAR SEN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the State-wise and hospital-wise details of number of vacancies of doctors and paramedical staff in the Employees' State Insurance Corporation hospitals in the country; and

(b) the details of steps being taken to fill up the vacant posts in these hospitals?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) There are 582 vacant posts of Doctors, 386 posts of specialists and 4372 posts of Nursing and Para-Medical staff in Employees' State Insurance Corporation Hospitals in the country. Details of vacancy position of General Duty Medical Officer (GDMO), Specialists and Nursing-Paramedical in ESIC Hospitals, as on date, State-wise and hospital-wise are given in Statement (*See below*).

(b) Filling of vacancies is an ongoing process. Offer of appointment to 84 General Duty Medical Officer (GDMOs) has been issued. Advertisement for recruitment of 450 GDMOs and 286 Specialists have been issued. Release of advertisement for recruitment of Nursing and Para-Medical cadre is at the final stage.

Statement

State and hospital-wise vacancy position of ESI Corporation

Sl. No.	Name of the region	Name of hospital Al/unit	General duty medical officers				Specialists			Nursing and para-medical		
			Sancti- oned	In- position	Vaca- ncy	Sancti- oned	In- position	Vaca- ncy	Sancti- oned	In- position	Vaca- ncy	
1	2	3	4	5	6	7	8	9	10	11	12	
1.	Assam	Beltola	26	25	1	12	10	2	77	66	11	
2.	Bihar	Phulwari Sharif	31	31	0	12	10	2	100	61	39	
3.	Chhattisgarh	SMC*	0	1	-1	0	0	0	0	0	0	
4.	Delhi	DMD	638	465	173	154	106	48	3673	2872	801	
5.	Gujarat	Bapu nagar	28	49	-21	28	18	10	415	266	149	
		Naroda	14	9	5	18	5	13	149	13	136	
		Vapi	31	10	21	18	5	13	188	35	153	
		SMC*	0	2	-2	0	0	0	0	0	0	
		MR*	9	0	9	0	0	0	0	0	0	
6.	Haryana	Gurgaon	47	27	20	30	17	13	236	152	84	
		Manesar	40	18	22	18	12	6	207	107	100	
		Faridabad	1	1	0	0	0	0	465	9	456	
		SMC*	0	3	-3	0	0	0	0	0	0	

1	2	3	4	5	6	7	8	9	10	11	12
6.	Haryana	MR*	1	1	0	0	0	0	0	0	0
7.	Himachal Pradesh	Baddi	40	19	21	18	11	7	211	136	75
8.	Jammu and Kashmir	Jammu	33	20	13	12	7	5	136	58	78
9.	Jharkhand	Namkum	30	25	5	12	10	2	100	74	26
		Adityapur	27	19	8	18	7	11	104	75	29
		SMC*	0	2	-2	0	0	0	0	0	0
		MR*	2	1	1	0	0	0	0	0	0
10.	Karnataka	Rajaji Nagar	87	97	-10	51	30	21	778	665	113
		Peenya	40	34	6	18	12	6	207	192	15
		SMC*	0	6	-6	0	0	0	0	0	0
		MR*	3	1	2	0	0	0	0	0	0
11.	Kerala	Asramam	57	30	27	25	16	9	337	276	61
		Ezhukone	60	28	32	19	5	14	249	179	70
		Parippally	40	20	20	18	6	12	496	171	325
		Udyoga Mandal	40	12	28	18	7	11	156	128	28
		SMC*	0	2	-2	0	0	0	0	0	0
		MR*	4	4	0	0	0	0	0	0	0
12.	Madhya Pradesh	Indore	53	31	22	41	18	23	453	168	285
13.	Maharashtra	Andheri	83	30	53	50	23	27	763	334	429

14. Odisha	Rourkela	28	17	11	12	7	5	97	60	37
15. Punjab	Ludhiana	53	20	33	31	13	18	359	199	160
	Chandigarh-UT	33	22	11	15	13	2	142	109	33
	SMC*	0	2	-2	0	0	0	0	0	0
	MR*	1	1	0	0	0	0	0	0	0
16. Rajasthan	Bhiwadi	27	14	13	12	5	7	112	85	27
	Jaipur	52	42	10	32	17	15	462	262	200
	SMC*	0	3	-3	0	0	0	0	0	0
	MR*	1	1	0	0	0	0	0	0	0
17. Tamil Nadu	Coimbatore	2	2	0	0	0	0	0	0	0
	K. K. nagar	52	57	-5	32	16	16	585	455	130
	Tirunelveli	27	14	13	12	3	9	110	86	24
	SMC*	0	4	-4	0	0	0	0	0	0
	MR*	5	3	2	0	0	0	0	0	0
18. Telangana	Nacharam	56	27	29	32	16	16	285	214	71
	Sanath Nagar	22	13	9	22	11	11	290	187	103
	SMC*	0	5	-5	0	0	0	0	0	0
	MR*	2	0	2	0	0	0	0	0	0
19. West Bengal	Joka	82	56	26	40	8	32	488	364	124
TOTAL		1908	1326	582	830	444	386	12430	8058	4372

*SMC – State Medical Commissioner, MR – Medical Referee.

Shortage of natural gas

*42. SHRI S. THANGAVELU: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the shortfall of natural gas in the country is set to widen over the next couple of years and then stabilize by 2017-18;

(b) whether it is also a fact that India's natural gas production would touch 46.3 billion cubic metres in 2017-18, up from the 33.6 BCM achieved in 2014-15;

(c) whether it is a fact that at current annual growth rates of supply and demand, it will take till 2062 for India to become self-sufficient in natural gas; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARAMENDRA PRADHAN): (a) and (b) The gap between domestic production of natural gas and projected demand is likely to widen in the coming years as per the study carried out by Directorate General of Hydrocarbon (DGH) and Petroleum and Natural Gas Regulatory Board (PNGRB). The estimated shortfall in natural gas supply over the next few years *i.e.* upto 2017-18 as per projection made by DGH study and PNGRB Report are as under:

	2015-16	2016-17	2017-18
Projected Production (BCM) as per DGH Study	36	40	47
Estimated Demand (BCM) as per PNGRB Report	119	138	149
Estimated Shortfall (BCM)	83	98	102

(c) and (d) The long term gas demand and supply Projection till the year 2062 have not been made as these are likely to be unrealistic due to changing scenarios of energy demand and supplies. Also the natural gas demand is price sensitive and is likely to vary depending upon market conditions.

Condition of archaeological and historical sites in West Bengal

*43. SHRI MD. NADIMUL HAQUE: Will the Minister of CULTURE be pleased to state:

(a) whether it is a fact that many archaeological and historical sites under Archaeological Survey of India (ASI) in West Bengal are in a poor and deplorable condition;

(b) if so, the details thereof and the reasons therefor;

(c) the details of sites under ASI and managed by it in West Bengal; and

(d) the details of year-wise funds allocated and used by ASI for maintenance of such sites in West Bengal?

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE (DR. MAHESH SHARMA): (a) and (b) No, Sir. The protected monuments of Archaeological Survey of India (ASI) in West Bengal are in a fairly good state of preservation.

(c) The details of protected monuments of ASI in West Bengal are given in Statement (*See* below).

(d) The details of year-wise funds allocated and used for conservation of protected monuments in West Bengal for last three years are as under:

(₹ in lakhs)

Sl.No.	Year	Funds allocated/Utilized
1.	2012-13	378.75
2.	2013-14	448.18
3.	2014-15	549.63

Statement

List of Centrally protected monuments in West Bengal

Sl.No.	Name of Monument/Site	Location	District
1.	Brindaban Chandra Temple	Birsingha	Bankura
2.	Radha Damodar Temple	Birsingha	Bankura
3.	Ancient Temple	Bahulara	Bankura
4.	Dalmadal Gun and the platform on which it is mounted	Bishnupur	Bankura
5.	Gate of Old Fort	Bishnupur	Bankura
6.	Joremandir	Bishnupur	Bankura
7.	Jore Bangla Temple	Bishnupur	Bankura
8.	Kalachand Temple	Bishnupur	Bankura
9.	Lalji Temple	Bishnupur	Bankura
10.	Madan Gopal Temple	Bishnupur	Bankura
11.	Madan Mohan Temple	Bishnupur	Bankura
12.	Malleswar Temple	Bishnupur	Bankura
13.	Murali Mohan Temple	Bishnupur	Bankura

Sl.No.	Name of Monument/Site	Location	District
14.	Nanda Lal Temple	Bishnupur	Bankura
15.	Patpur Temple	Bishnupur	Bankura
16.	Radha Vinod Temple	Bishnupur	Bankura
17.	Radha Govinda Temple	Bishnupur	Bankura
18.	Radha Madhav Temple	Bishnupur	Bankura
19.	Radha Shyam Temple	Bishnupur	Bankura
20.	Rasmancha	Bishnupur	Bankura
21.	Shyam Rai Temple	Bishnupur	Bankura
22.	Small Gateway of Fort	Bishnupur	Bankura
23.	Stone Chariot	Bishnupur	Bankura
24.	Saileswar Temple	Dihar	Bankura
25.	Sareswar Temple	Dihar	Bankura
26.	Temple of Radha Damodar Jiw	Ghutgeria	Bankura
27.	Gokul Chand Temple	Gokulnagar	Bankura
28.	Temple of Ratneswar	Jagannath Pur	Bankura
29.	Temple of Shyam Sunder	Madanpur	Bankura
30.	Temple site now represented only by a Mound and a Statue of Surya	Pareshnath	Bankura
31.	Temple site of an old Jain Temple now represented only by a Mound with a Jain statue	Pareshnath	Bankura
32.	Image of Durga slaying Mahisasura under a tree	Sarengarh	Bankura
33.	Temple site now represented only by a Mound	Sarengarh	Bankura
34.	Temple site now represented only by a Mound with statues of Ganesh and Nandi on it	Sarengarh	Bankura
35.	Temple site now represented only by a Mound with an Image of Nandi on it	Sarengarh	Bankura
36.	Rock Inscription of Chandra Varman	Susunia	Bankura
37.	Temple of Radha Vinod commonly known as Joydev	Joydeb-Kenduli	Birbhum

Sl.No.	Name of Monument/Site	Location	District
38.	Temple of Dharmaraj	Kubilashpur	Birbhum
39.	Two Mounds	Bhadeswar	Birbhum
40.	Temple of Basuli and the mound together fourteen other temples near them containing the Linga images of Shiva	Nanoor	Birbhum
41.	Temple of Rasmancha (Damodar Temple)	Suri	Birbhum
42.	Two Ancient Temple (Joint together)	Baidyapur	Burdwan
43.	Rudreswar Temple	Bamunara	Burdwan
44.	Group of four Ancient Temples	Begunia	Burdwan
45.	Tomb of Baharam Sakka, Sher Afghan and Nawab Qutabuddin	Burdwan	Burdwan
46.	Stone Temple	Garui	Burdwan
47.	Temple of Ichai Ghosh	Gourangpur	Burdwan
48.	Ancient Site	Nadhia	Burdwan
49.	Jain Brick Temple known as Sat-Deul	Deulia	Burdwan
50.	Group of Temples (12 nos. Temples)	Kalna	Burdwan
	(i) Bijoy Vaidyanath Temple		
	(ii) Giri Gobardhan Temple		
	(iii) Gopalji Temple		
	(iv) Jaleswar Temple		
	(v) Krishna Chandraji Temple		
	(vi) Lalji Temple		
	(vii) Naba-Kailasha Temple		
	(viii) Pancharatna Temple		
	(ix) Pratapeswar Siva Temple in Rajbari Complex		
	(x) Rameswar Temple		
	(xi) Ratneswar Temple		
	(xii) Rupeswar Temple		
51.	Ancient Site and Remains of Panduk Rajar Dhipi	Panduk	Burdwan
52.	Ancient Mound	Bharatpur	Burdwan
53.	Metcalfe Hall	Calcutta	Calcutta

Sl.No.	Name of Monument/Site	Location	District
54.	Cooch Behar Palace	Cooch Behar	Cooch Behar
55.	Rajpath Site	Khalsa Gasanimari	Cooch Behar
56.	Tomb of Alexander-Csoma de Kores	Darjeeling	Darjeeling
57.	Tomb of General Llyod	Darjeeling	Darjeeling
58.	Mounds	Bangarh (Gangarampur)	Dinajpur (South)
59.	Dargah of Shah Ata	Gangarampur	Dinajpur (South)
60.	Haneswari and Basudev Temples	Bansberia	Hooghly
61.	Dutch Cemetery together with all tombs and monuments contained therein	Chinsurah	Hooghly
62.	Dutch Memorial monument of Susan Anna Maria	Chinsurah	Hooghly
63.	Group of temples known as Brindaban Chandra's Math	Guptipara	Hooghly
64.	Mounds	Mahanad	Hooghly
65.	Minar	Pandua	Hooghly
66.	Mosque	Pandua	Hooghly
67.	Mosque and Tombs	Satgaon	Hooghly
68.	(i) Danish Cemetery (ii) All ancient structures, all tombs stone monument remains and inscriptions within the area enclosed by the said walls	Serampore	Hooghly
69.	Shrine and Mosque known as Dargah of Zafar Khan Gazi	Tribeni	Hooghly
70.	Sri Mayer Ghat	Howrah	Howrah
71.	Adina Mosque	Pandua (Adina)	Malda
72.	Baisgazi Wall	Gaur	Malda
73.	Baraduary Masjid or the Great Golden Mosque	Gaur	Malda

Sl.No.	Name of Monument/Site	Location	District
74.	Bhita of Chand Sadagar	Gaur	Malda
75.	Chamkatti Masjid	Gaur	Malda
76.	Chika Masjid	Gaur	Malda
77.	Dakhil Masjid	Gaur	Malda
78.	Firoz Minar	Gaur	Malda
79.	Gumti Gateway	Gaur	Malda
80.	Gunamant Mosque	Gaur	Malda
81.	Kotwali Darwaja	Gaur	Malda
82.	Lottan Masjid	Gaur	Malda
83.	Lukochoi Gateway	Gaur	Malda
84.	Qadam Rasul Mosque	Gaur	Malda
85.	Tomb of Fateh Khan	Gaur	Malda
86.	Tantipara Masjid	Gaur	Malda
87.	Two tombs in front of Tantipura Masjid	Gaur	Malda
88.	Two Stone Pillars	Gaur	Malda
89.	Tower	Nimasarai	Malda
90.	Eklakhi Mausoleum	Pandua	Malda
91.	Qutab Sahi Masjid	Pandua	Malda
92.	Kurumbera Fort	Gaganeswar	Midnapore
93.	John Pierce Tomb	Midnapore	Midnapore
94.	Tomb of Azimunnisha Begum daughter of Murshid Quli Khan	Azimnagar	Murshidabad
95.	Residency Cemetery also known as Station Burial ground	Babulbona Beharmpore	Murshidabad
96.	Bhabaniswar Mandir	Baranagar	Murshidabad
97.	Char Bangla Group of Four Siva Temples	Baranagar	Murshidabad
98.	Tomb of Mirmardan	Faridpur	Murshidabad
99.	Dutch Cemetery	Kalikapur	Murshidabad
100.	Old English Cemetary or Old Residence Burial Ground	Kashim Bazar	Murshidabad

Sl.No.	Name of Monument/Site	Location	District
101.	Mosque	Kheraul	Murshidabad
102.	Tomb of Alivardi Khan and the tomb of Siraj-ud-daullah	Khosbag	Murshidabad
103.	Mound known as Barkona Deul Mound	Panchthupi	Murshidabad
104.	Mounds known as the Devil's Mound and Raja Karna's Palace	Rangamati	Murshidabad
105.	Tomb of Sujauddin	Roshnibag	Murshidabad
106.	Tomb and Mosque of Murhsid Kuli Khan	Sabjikatra	Murshidabad
107.	Jahan Kosa Gun	Topkhana	Murshidabad
108.	Hazarduari Palace & Imambara (Murshidabad)	Killa Nizamat	Murshidabad
109.	Motijhil Masjid	Murshidabad	Murshidabad
110.	Mound known as Bahanpukur Mound or Fort	Bamanpukur	Nadia
111.	Ruins of Fort	Bamanpukur	Nadia
112.	Temple	Palpara	Nadia
113.	Old Temple at Banda	Banda	Purulia
114.	Chandraketu's Fort	Berachampa	24 Parganas (North)
115.	Ancient Mound known as Barah Mihirer Dhipi also known as Khana Mihirer Dhibi	Deulia & Kaukipara	24 Parganas (North)
116.	Jattar Deul	Jata	24 Parganas (South)
117.	Currency Building	Dalhousie Square	Kolkata
118.	Asiatic Society Building	Park Street	Kolkata
119.	Maghen David Synagogue	Ward No. 45	Kolkata
120.	Beth-el-Synagogue	Pollock Street	Kolkata
121.	St. John's Church	Kolkata	Kolkata
122.	Dupleix Palace (Institute de Chandan Nagar)	Chandan Nagar	Hooghly

Sl.No.	Name of Monument/Site	Location	District
123.	South Gate, Kella Nezamat	Lalbag	Murshidabad
124.	Immambara, Kella Nezamat	Lalbag	Murshidabad
125.	White Mosque, Kella Nezamat	Lalbag	Murshidabad
126.	Yellow Mosque, Kella Nezamat	Lalbag	Murshidabad
127.	Tripolia Gate, Kella Nizammat	Lalbag	Murshidabad
128.	Dharmaraj Temple, West Bengal	Pathra	Midanapur
129.	Temples of Bandyopadhyay Family, West Bengal	Pathra	Midanapur
130.	Sitala Temples, West Bengal	Pathra	Midanapur
131.	Navratna Temple Complex, West Bengal	Pathra	Midanapur
132.	Tamluk Rajbati, West Bengal	Padumbasan, Tamluk	Purba Medinipur
133.	Clive's House Dum Dum known as Barakothi	DUM DUM, P.O. Nagar Bazar,	Distt. 24 North Parganas
134.	26 Siva Temples	Barrakpore-Khardah	Distt. North 24 Parganas
135.	Nil Kuthi Mound	Mouza Chak, Chandpara	Distt. Mursidabad
136.	Warren Hastings House	Barasat	Distt. North 24 Parganas

Development of CGD networks

*44. DR. CHANDAN MITRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government plans for development of City Gas Distribution networks in certain more geographical areas and cities in near future;

(b) if so, the State-wise details thereof including Madhya Pradesh and West Bengal; and

(c) the steps taken by Government to ensure time-bound execution of the new City Gas Distribution projects?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARAMENDRA PRADHAN): (a) and (b) Yes, Sir. Government has established Petroleum and Natural Gas Regulatory Board (PNGRB) under the PNGRB Act, 2006, in the year 2007. PNGRB is the statutory authority to grant licenses for the development of City Gas Distribution (CGD) network. PNGRB identifies the Geographical Areas (GA) for the development of CGD network depending on the natural gas pipeline connectivity/natural gas availability and feasibility for grant of authorization to develop CGD network in the country. PNGRB grants the authorization to the entities for developing CGD network through competitive bidding process. PNGRB has concluded 05 rounds of CGD bidding for award of development of CGD networks in different parts of the country. At present, there are 25 CGD entities which are operating or developing CGD network in 67 GAs of the country including Madhya Pradesh. The State-wise details of CGD networks are given in Statement (*See below*).

In the State of Madhya Pradesh, Avantika Gas Limited and GAIL Gas Limited are developing CGD networks in cities of Gwalior, Indore including Ujjain and Dewas. Further, based on the availability of natural gas sources/gas pipelines connectivity, 5 districts in the State of Madhya Pradesh, namely Dhar, Shahdol, Jhabua, Datia and Rewa have been identified for development of CGD network in ongoing 6th round of CGD bidding.

In the State of West Bengal, Greater Calcutta Gas Supply Corporation Limited (GCGSCL), which is an enterprise of West Bengal State Government, is supplying Coal Gas to domestic consumers as well as to commercial and industrial units in Kolkata and adjoining districts through its underground pipeline. There is no City Gas Distribution network in the state of West Bengal based on Natural Gas supply. Development of CGD network in the state of West Bengal is planned to be synchronized with the development of envisaged National Gas Grid in the country. PNGRB has identified a number of GAs (Districts) which could be connected through Natural Gas Pipelines for future CGD bidding rounds, which includes 6 districts namely Burdwan, East Singhbhum, Hoogly, Murshidabad, PurbaMedinipur and Purulia in the State of West Bengal.

(c) In accordance with the provisions of PNGRB (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Regulations, 2008, the performance of the CGD entities is monitored on quarterly basis through quarterly progress report furnished by the entities. The CGD entities are given quantitative targets for three to five calendar years from the date of grant of authorization by PNGRB. The non/under-performing entities are called for statutory

hearings and penalized for failing to perform as per extant regulations/terms of award of authorization.

Statment

Details of existing City Gas Distribution networks across the country as on 1st October, 2015

Sl.No.	State	Name of Geographical Area
1.	Telangana	Hyderabad
2.	Andhra Pradesh	Vijayawada
3.		Kakinada
4.		East Godavari*
5.		West Godavari*
6.		Krishna*
7.	Assam	Upper Assam
8.	Delhi	Delhi
9.	Gujarat	Ahmedabad
		Vadodara
10.		Anand
11.		Vadodara
12.		Hazira
13.		Jamnagar
14.		Nadiad
15.		Navsari
16.		Rajkot
17.		Surendernagar
18.		Valsad
19.		Khambhat
20.		Halol
		Gandhinagar
21.		Palej
22.		Kutch (West)*
		Out of GA
23.		Bhavnagar

Sl.No.	State	Name of Geographical Area
24.	Gujarat	Surat-Bharuch-Ankleshwar Ahmedabad
25.		Gandhinagar-Mehsana-Sabarkantha
26.		Kutch (East)*
27.	Haryana	Faridabad
28.		Sonipat
29.		Gurgaon
30.		Panipat*
31.	Madhya Pradesh	Gwalior
32.		Indore (including Ujjain)
33.		Dewas
34.	Maharashtra	Mumbai and Greater Mumbai, Thane City and &35. Adjoining Contiguous area
36.		Pune
37.		Thane District*
38.		Raigarh*
39.		Pune District excluding existing GA*
40.	Rajasthan	Kota
41.	Tripura	Agartala
42.	Uttar Pradesh	Khurja
43.		Kanpur
44.		Bareilly
45.		Jhansi
46.		Firozabad (TTZ)
47.		Meerut
48.		Lucknow
49.		Agra
50.		Gautam Budh Nagar
51.		Ghaziabad
52.		Allahabad*

Sl.No.	State	Name of Geographical Area
53.	Uttar Pradesh	Mathura
54.		Moradabad
55.	Uttarakhand	Haridwar*
56.		Udham Singh Nagar*
57.	UT	Chandigarh*
58.		Dadra and Nagar Haveli*
59.		Daman*
60.	Punjab	Jalandhar*
61.		Ludhiana*
62.		Amritsar*
63.	Karnataka	Bengaluru*
64.		Dharwad*
65.		Tumkur*
66.		Belgaum*
67.	Kerala	Ernakulam*

Note: *GAs has been awarded and at under developmental stage.

Financial assistance/grants to Goa for new projects

*45. SHRI SHANTARAM NAIK: Will the Minister of TOURISM be pleased to state:

(a) the details of new Tourism related projects or schemes undertaken by the State Government of Goa under the central scheme or financial package from Central Government since last three years;

(b) the year-wise financial assistance/grants or other assistance sought by the State; and

(c) the details of preparedness to meet requirement of domestic as also international tourists in the coming peak season of Goa?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) and (b) The Ministry of Tourism provides Central Financial Assistance (CFA) to various State Governments and Union Territory Administrations for tourism projects identified in consultation with them for each financial year, subject to receipt

of Detailed Project Report (DPR), liquidation of Utilization Certificates (UCs), availability of funds, *inter-se* priority and adherence to scheme guidelines.

The State Government of Goa have not undertaken any projects during the last three financial years due to pendency of UCs.

(c) The State Government of Goa have reportedly initiated following actions with regard to preparedness to meet requirement of domestic as also international tourists:

1. Deployed India Reserve Battalion (IRB) personnel on the beaches for the safety and security of tourists.
2. Beaches across the state of Goa are being maintained regularly.
3. Introduced Hot Air Balloon services to boost adventures tourism.
4. Permissions are being issued to erect shacks on the beaches to cater needs of both domestic and international tourists.
5. Lifeguards have been deployed on all the beaches to ensure safety and security of the bathers.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Agreements made on IP in RCEP meetings in Malaysia

321. PROF. M.V. RAJEEV GOWDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state :

(a) the details of the agreements made on Intellectual Property (IP) during the Regional Comprehensive Economic Partnership (RCEP) Inter-Sessional Ministerial Meetings in Malaysia from July 12-14, 2015;

(b) whether the Ministry has taken cognizance of the concerns raised by Civil Society about India's engagement with the RCEP trade deal; and

(c) whether the agreements would in any way affect the supply of medicines India makes to Medicines Sans Frontiers (MSF), and towards its own recently launched Jan Aushadhi Scheme and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) No agreement has been made on Intellectual Property (IP) during the Regional Comprehensive Economic Partnership (RCEP) Inter-Sessional Meeting in Malaysia from July 12-14, 2015.